

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 247 OF 2024 (SZ)
[Earlier, OA No. 719 of 2024 (PB)]**

IN THE MATTER OF:

Suo Moto matter in respect of news item appearing in News meter Network dated 09.05.2024 titled "Citizen Journalism: Illegal construction on Ameenpur Lake in Sangareddy led to pollution from industrial waste".

AND

MoEF&CC,
Through Regional Office,
Deputy Director General of Forests (C),
Bangalore and Ors.

..... Respondent (s)

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R2)

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Place: Hyderabad

Date: 15-03-2025.



COUNSEL FOR RESPONDENT No. 2

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (RESPONDENT No.2) IN OA No. 247 OF 2024 [EARLIER, OA No. 719 OF 2024 (PB), HON'BLE NGT, NEW DELHI].

It is to submit that an Original Application was registered Suo Motu by the Hon'ble NGT, Principal Bench, New Delhi vide OA No. 719 of 2024 based on the News item titled "Citizen Journalism illegal construction on Ameenpur Lake in Sangareddy led to pollution from industrial waste" appearing in News Meter dated 09.05.2024. The Hon'ble NGT, New Delhi vide Order dated 03.07.2024 transferred the case to Hon'ble NGT, Chennai for further adjudication.

The case was listed on 11.09.2024 and the Hon'ble NGT, Chennai numbered the case as OA No. 247 of 2024 (SZ) and as per the directions of the Hon'ble NGT, Chennai, the Board has filed reports on 05.11.2024 and 27.01.2025.

The Hon'ble NGT, Chennai during the hearing held on 28.01.2025 has taken on record the report filed by the Board and ordered as follows: -

".....It is an admitted fact that sewage is being discharged into the Ameenpur Lake. None of the authorities have taken the necessary steps to stop the sewage outfall before proceeding with further actions.

If the authorities fail to prevent sewage discharge into Ameenpur Lake, the HMWSSB, the Municipality, and the TGPCB will be held accountable and subjected to penalties for their inaction" and listed the case on 17.03.2025.

In this regard, the following is submitted: -

1. In compliance to the directions dated 28.01.2025, the Board vide letter dated 08.02.2025 issued Notice to The Managing Director, Hyderabad Metropolitan Water Supply & Sewerage Board (HMWS&SB), Hyderabad to submit detailed action plan along with time lines to the TGPCB with regard to construction of STP for preventing the untreated sewage pollution entering into the Ameenpur Lake **(Annexure-I)**.
2. Accordingly, the Managing Director, HMWS&SB, Hyderabad has addressed a letter to the Commissioner, Ameenpur Municipality, Sangareddy on 11.02.2025 **(Annexure-II)** with a copy marked to TGPCB stating that, the HMWS&SB has formulated Comprehensive Sewerage Master Plan for GHMC and ULBs within Outer Ring Road and as a part of this, 28 MLD STP was proposed at Ameenpur Lake under AMRUT 2.0 (Tranche-III) and the project is under tendering stage. After entrustment of work to successful agency, the completion period will be 24 months. In the meanwhile, the interim measures for diversion of sewage

discharge away from the Ameenpur Lake shall be taken up by Ameenpur Municipality till the construction of STP by HMWS&SB. The Ameenpur Municipality was directed to take interim measures for diversion of sewage entering into Ameenpur Lake.

3. The Board vide letter dated 10.03.2025 (**Annexure-III**) addressed a letter to the Commissioner, Ameenpur Municipality regarding action taken on the HMWS&SB letter dated 11.02.2025 and measures taken by the Municipality for preventing the sewage entering into the Ameenpur Lake till the commissioning of 28 MLD STP as proposed by the HMWS&SB.
4. As per the reply submitted by the HMWS&SB vide letter dated 11.02.2025, the Board reviewed the issue of proposed construction of 28 MLD STP by HMWS&SB in the Task Force Committee meeting held on 13.03.2025 at Head Office, TGPCB. The representatives of HMWS&SB; Commissioner, Ameenpur Municipality and Irrigation Department have attended the meeting.
5. The Officials of Ameenpur Municipality have attended the meeting and stated that they are taking measures for diversion of sewage entering into Ameenpur Lake. The HMWS&SB Officials have stated that the entrustment of work for construction of 28 MLD STP is under process and the same will be completed at the earliest. It was further stated that the construction of STP of 28MLD will be completed within 24 months after allotment of work order.

Place: Sangareddy.

Date: 13.03.2025

Law 13/03/2025

ENVIRONMENTAL ENGINEER

Environmental Engineer
T.G. Pollution Control Board
Regional Office-1, SANGAREDDY.



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ANNEXURE - I

TELANGANA POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar,
Hyderabad – 500018. Phone: 040 – 23887500

Notice No. 16/TGPCB/NGT-Chennai/Legal/2024-82

Date: 08-02-2025

NOTICE

Sub: TGPCB – Legal – Hon'ble NGT, Chennai – OA No. 247 of 2024 [Earlier, OA No. 719 of 2024 (PB)] based on the News item titled "Citizen Journalism illegal construction on Ameenpur Lake in Sangareddy led to pollution from industrial waste" appearing in News Meter dated 09.05.2024 – Order dated 28.01.2025 (uploaded on 06.02.2025) – Notice issued -- Reg.

Ref: 1. T/o Lr.No.16/TGPCB/NGT-Chennai/Legal/2024-64, dated 11.11.2024.
2. TGPCB report dated 27.01.2025 filed before Hon'ble NGT, Chennai.
3. HMWS&SB reply dated 23.01.2025, received on 28.01.2025.
4. Hon'ble NGT, Chennai Order dated 28.01.2025 (uploaded on 06.02.2025).
* * *

You are aware that the Hon'ble NGT, Delhi registered a Suo Motu Original Application No. 719 of 2024 based on the News item titled "Citizen Journalism illegal construction on Ameenpur Lake in Sangareddy led to pollution from industrial waste" appearing in News Meter dated 09.05.2024.

WHEREAS, the Hon'ble NGT, Delhi vide Order dated 03.07.2024 transferred the case to the Hon'ble NGT, Chennai, directing the Board to file report and numbered the case as OA No. 247 of 2024 and posted for 06.11.2024.

WHEREAS, the Board reviewed the issue in the Task Force Committee meeting held on 25.10.2024. During the meeting, the General Manager of HMWS&SB informed that, the Ameenpur Lake is receiving untreated sewage from Three (3) drains which are joining separately into the lake.

WHEREAS, the HMWS&SB has proposed to install Sewage Treatment Plant (STP) of capacity 20 MLD for treatment of domestic wastewater receiving from residential area (one drain) for which they obtained administrative sanction under Amruth Scheme and proposed to go for tendering process.

WHEREAS, the Board has addressed letter dated 11.11.2024 to the HMWS&SB requesting to submit the action plan for construction of STP at Ameenpur Lake to treat the sewage generated from all the residential colonies located in upstream / catchment area to avoid joining of untreated domestic waste water into the lake.

WHEREAS, the TGPCB has filed its report dated 05.11.2024 & 27.01.2025 before the Hon'ble Tribunal, Chennai and the Hon'ble NGT during the hearing 28.01.2025 ordered as follows: -

ORDER

1. The reports of the Telangana State Pollution Control Board (TGPCB) and HMWSSB are filed.

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2. However, it is an admitted fact that sewage is being discharged into Ameenpur Lake. None of the authorities have taken the necessary steps to stop the sewage outfall before proceeding with further actions.

3. If the authorities fail to prevent sewage discharge into Ameenpur Lake, the HMWSSB, the Municipality, and the TGPCB will be held accountable and subjected to penalties for their inaction”.

In view of the above, the HMWS&SB is directed to submit the action plan alongwith timelines, to the Telangana Pollution Control Board (TGPCB) with regard to construction of STP for preventing the untreated sewage pollution entering into the Ameenpur Lake, so as to submit the same to the Hon'ble NGT, Chennai.

The case is posted for further hearing on 17.03.2025.

Encl: As above.

**Sd/-
MEMBER SECRETARY**

To

**The Managing Director,
HMWS&SB, Khairtabad,
Hyderabad.**

Copy to:

1. The District Collector, Sangareddy District for information and necessary action.
2. The Commissioner, Ameenpur Municipality, Sangareddy District for information and necessary action.
3. The JCEE, ZOs, Hyderabad and RC Puram for information and necessary action.
4. The SEE (TFs), Unit-IV & VI for information and necessary action.
5. The EE, RO, Medchal for information and necessary follow-up action.
6. The EE, RO, Sangareddy for information and with a direction to pursue the matter with the Commissioner, Ameenpur Municipality, Sangareddy District.

// T.C.F.B.O //



**JOINT CHIEF ENVIRONMENTAL ENGINEER,
TGPCB, HEAD OFFICE, HYD.**

MAR

K.Ashok Reddy, IAS
Managing Director



www.hyderabadwater.gov.in
Metro Customer Care Tel: 155313

**Hyderabad Metropolitan Water
Supply and Sewerage Board**
1st Floor, "Administrative Building"
Khairatabad, Hyderabad-500004, Telangana.
Tel: Off: +91-40-23442844/66512000
Fax +91-40-23442855

Lr.No:HMWSSB/MD/OA No.247-Ameenpur-Lake/2024-25/55

dt:11-02-2025

To
The Commissioner,
Ameenpur Municipality,
Sangareddy District,
Telangana - 502032.

Sir,

Sub: HMWSSB – NGT OA No.247 of 2024 filed on the basis of Citizen Journalism: Illegal construction of Ameenpur Lake in Sangareddy led to pollution from industrial waste - Construction of STP at Ameenpur Lake under STPs project for ULBs of ORR-AMRUT-2 by HMWSSB for prevention of sewage pollution – Interim measures to be taken by Ameenpur Municipality for diversion of sewage till completion of new STP by HMWSSB – Next Date of Hearing: 17.03.2025 - Reg.

Ref: 1. G.O.Rt.No.344, dated: 03.08.2024 of MA&UD Department.
2. Hon'ble NGT orders dt: 28.01.2025 in OA No.247 of 2024.

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Adverting to the subject references cited, it is to inform that, the Hon'ble NGT in OA No.247 of 2024 has directed the Ameenpur Municipality, HMWSSB and TGPCB to prevent sewage discharge into Ameenpur Lake and otherwise will impose penalties on the concerned.

In this regard it is to submit that the sewerage system and its maintenance in Ameenpur Municipality is under the purview of the Commissioner, Ameenpur Municipality, Sangareddy. However, HMWSSB has formulated Comprehensive Sewerage Master Plan for GHMC and ULBs of ORR. As part of this project, construction of 28MLD capacity STP at Ameenpur Lake, Sanga Reddy has been proposed by the Government. The STPs project for ULBs of ORR is sanctioned under AMRUT-2.0, TRANCHE-III including the STP at Ameenpur Lake and the project is in tender stage.

After entrustment of work to successful agency, the completion period will be 24months. In the meanwhile, the interim measures for diversion of sewage discharge away from the Ameenpur Lake shall be taken up by Ameenpur Municipality till the permanent measure of construction of STP is completed by HMWSSB.

In view of the above, the Commissioner, Ameenpur Municipality is requested to prevent the sewage flows into the lake, so as to take necessary interim measures of diversion of sewage flows away from the Ameenpur Lake at the earliest at your end, as the sewage system is looked after in the area by the Municipality.

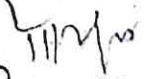
Yours faithfully,


Managing Director
H.M.W.S. & S.B.

2/2


11/2/25

P.T.O



- 2 -

1. Copy submitted to the Member Secretary, TGPCB, Sanathnagar, Hyderabad with reference to the TGPCB notice dated: 08.02.2025, for information please.
2. Copy to the District Collector (R-7), Sanga Reddy District, Vidyanagar Colony, Pothreddipalle, Sangareddy, Telangana-502001.
3. Copy to the Member Secretary, Central Pollution Control Board (CPCB), (R-2) Parivesh Bhawan, East Arjun Nagar, Delhi - 110032.
4. Copy to the Deputy Director General of Forests (C), (R-3), Integrated Regional Office, Hyderabad, 3rd Floor, Room No.309, Aranya Bhawan, Opp. RBI, Saifabad-500 004, Hyderabad, Telangana.
5. Copy to the Member Secretary, Telangana Wetlands Authority, (R-4), Govt. of Telangana, DrB.R.Ambedkar, T.S.Secretariat, Saifabad, Hyderabad-500 022.
6. Copy to the District Collector and Magistrate, Hyderabad District, (R-5), 6-2-10, Lakdikapul, Hyderabad, Telangana-500 004.
7. Copy to the CGM-STP Circle-II for information
8. Copy to the GM(E), Project Division No.IV for necessary action.
9. Copy to Mrs H.Yaseem Ali, Advocate, No.160, Thambu Chetty Street, Opp. To Madras High Court, Chennai-600 001. You are requested to place this letter before the Hon'ble NGT, Chennai, for perusal by the Tribunal.



TELANGANA POLLUTION CONTROL BOARD
Regional Office – I: Sangareddy
5-1-28, Shantinagar, Sangareddy District.

Environmental Engineer(FAC)

Ph.No.08455-297799
Email: ee-mdk1-tspcb@telangana.gov.in

Lr.No. 01/PCB/RO-I:SRD/2025- 1045

Date: 10.03.2025

To
The Municipal Commissioner,
Ameenpur Municipality,
Sangareddy.

Sir,

Sub: PCB – RO-I: SRD – OA No. 247 of 2024 filed before Hon'ble NGT, Chennai against water pollution of Ameenpur lake – Diversion of sewage from entering the Ameenpur lake – Action taken – Requested - Reg.

Ref: 1. OA No. 247 of 2024 filed before Hon'ble NGT, Chennai against water pollution of Ameenpur lake
2. Notice issued by the Board 01.11.2025
3. Reply received from the municipality on 27.11.2024
4. Hon'ble NGT order dated 28.01.2025.
5. Notice issued by the Board to HMWS&SB, Dt.08.02.2025.
6. Letter from HMWS&SB to Ameenpur Municipality, Dt.11.02.2025

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It is to inform that an Original Application was registered Suo Motu by the Hon'ble NGT, Principal Bench, New Delhi vide OA No. 719 of 2024 based on the News item titled "Citizen Journalism illegal construction on Ameenpur Lake in Sangareddy led to pollution from industrial waste" appearing in News Meter dated 09.05.2024. The application was regarding the joining of industrial waste water from the upstream industries and sewage from the upstream residential colonies which in turn polluting the Ameenpur Lake and also regarding the construction of residential apartments by M/s. Aaditri Properties in the buffer zone of Ameenpur lake by blocking the outflow channels. The Hon'ble NGT, Delhi directed the Board to file the response and transferred the case to Hon'ble NGT, Chennai where the suo motu application was registered vide OA No.247 of 2024.

In this regard, the Board conducted a review meeting on 25.10.2024 with stakeholder departments namely HMWS&SB and Ameenpur Municipality. The issue of entering of sewage into the Ameenpur lake was reviewed in detail and as per the ground report the committee has noted that the sewage is entering in to the Ameenpur lake. After detailed discussions, the committee recommended to address a letter to HMWS&SB Ameenpur Municipality with a direction to submit an action plan. Accordingly, the Board vide letter dated 01.11.2024 requesting the Managing Director, HMWS&SB to submit the action plan for construction of STP at Ameenpur Lake to treat the sewage generated from all the residential colonies located upstream/catchment area and also addressed a letter to the Ameenpur Municipality on 01.11.2024 directing to provide temporary arrangement to divert the sewage joining into the lake to protect the lake from sewage contamination and long term proposals for treatment of sewage generated from all the residential colonies located upstream/ catchment area.

Accordingly, you have submitted a reply vide letter dated 27.11.2024 stating that proposals were submitted to the District Collector, Sangareddy for sanction of funds for laying of 1000mm diameter RCC pipeline for 5Km to divert the sewage entering the lake.

The Hon'ble NGT vide order dated 28.01.2025 ordered that none of the authorities have taken the necessary steps to stop the sewage outfall before proceeding with further actions. If the authorities fail to prevent sewage discharge into Ameenpur Lake, the HMWSSB, the Municipality, and the TGPCB will be held accountable and subjected to penalties for their inaction and listed the case on 17.03.2024.

Subsequently, the Board issued a notice to the MD, HMWS&SB, Hyderabad on 08.02.2025 directing to submit the action plan along with timelines to the TGPCB with regard to construction of STP for preventing the untreated sewage pollution entering into the Ameenpur Lake.

The MD, HMWS&SB, Hyderabad has addressed a letter to the Commissioner, Ameenpur Municipality, Sangareddy on 11.02.2025 with a copy marked to TGPCB stating that the sewerage and its maintenance in Ameenpur Municipality is under the purview of the Municipal Commissioner, Ameenpur. However, HMWS&SB has formulated Comprehensive Sewerage Master Plan for GHMC and ULBs within ORR and as a part of this, 28 MLD STP was proposed at Ameenpur Lake under AMRUT 2.0 (Tranche-III) and

the project is under tendering stage. After entrustment of work to successful agency, the completion period will be 24 months. In the meanwhile, the interim measures for diversion of sewage discharge away from the Ameenpur Lake shall be taken up by Ameenpur Municipality till the construction of STP by HMWS&SB. The Ameenpur Municipality was requested to take interim measures for diversion of sewage entering into Ameenpur lake.

In this regard, it is to inform that the case was listed before the Hon'ble NGT on 17.03.2025 and you are requested to submit the action taken on the HMWS&SB letter dated 11.02.2025 i.e., measures taken by the Municipality for preventing the sewage entering into the Ameenpur lake till the commissioning of 28 MLD STP as proposed by the HMWS&SB.

This is submitted for favour of kind information and taking necessary action.

Yours faithfully,



ENVIRONMENTAL ENGINEER (FAC)

RE

**Environmental Engineer
T.G. Pollution Control Board
Regional Office-1, SANGAREDDY**

Sample

1. 100 mg of sample
2. 100 mg of sample
3. 100 mg of sample

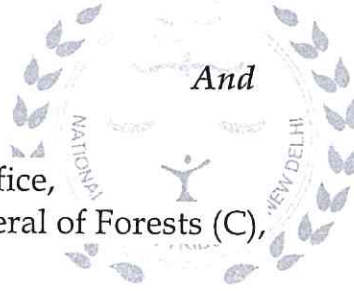
Item No.14:**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.247 of 2024(SZ)
Earlier O.A. No. 719 of 2024(PB)**IN THE MATTER OF:**

Suo Moto matter in respect of news item appearing in Newsmeter Network dated 09.05.2024 titled "Citizen Journalism: Illegal construction on Ameenpur Lake in Sangareddy led to pollution from industrial waste".

MOEF & CC,
Through Regional Office,
Deputy Director General of Forests (C),
Bangalore and Ors.



...Respondent(s)

Date of hearing: 28.01.2025.

CORAM:**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): Suo Motu.

For Respondent(s): Mrs. Revathi Manivannan for R1.
Ms. Lavanya represented
Mr. T. Sai Krishnan for R2.
Ms. Nivedhita represented
Mrs. H. Yasmeen Ali for R4 & R5.

ORDER

1. The reports of the Telangana State Pollution Control Board (TGPCB) and HMWSSB are filed.

2. However, it is an admitted fact that sewage is being discharged into Ameenpur Lake. None of the authorities have taken the necessary steps to stop the sewage outfall before proceeding with further actions.

3. If the authorities fail to prevent sewage discharge into Ameenpur Lake, the HMWSSB, the Municipality, and the TGPCB will be held accountable and subjected to penalties for their inaction.

4. Post the matter on 17.03.2025.



Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.247/2024(SZ)
28th January, 2025. AD.